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WP-30228-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE VIVEK AGARWAL

&

HON'BLE SHRI JUSTICE AVANINDRA KUMAR SINGH

ON THE 15th OF OCTOBER, 2025

WRIT PETITION No. 30228 of 2025

CAPRI GLOBAL CAPITAL LTD.

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

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Appearance:

Shri K.N. Bundela - Advocate for the petitioner.

*Shri Rajvardhan Dutt Pararha - Government Advocate for the
respondents/State.*

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WITH

WRIT PETITION No. 36775 of 2025

CAPRI GLOBAL CAPITAL LTD.

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

.....
Appearance:

Shri Karunanidhi Bundela - Advocate for the petitioner.

*Shri Rajvardhan Dutt Pararha - Government Advocate for the
respondents/State.*

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ORDER

Per. Justice Vivek Agarwal

Shri Karunanidhi Bundela, learned counsel for the petitioner though seeks some orders on parity for enforcement of order (Annexure P-1), but is not equipped with those orders on the basis of which he is



claiming parity. This is unfortunate situation obtaining in the High Court of Madhya Pradesh that counsel appear without any preparation.

However, to do complete justice between the parties, case be taken up in the pass over round.

Later On, in Pass-over round:

Learned counsel for the petitioners submits that, both these petitions have been rendered infructuous.

Accordingly, both these petitions are dismissed as rendered infructuous with no further liberty.

(VIVEK AGARWAL)
JUDGE

(AVANINDRA KUMAR SINGH)
JUDGE

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